

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION**

TRANSFER PETITION(S) (CIVIL) NO(S). 1520/2023

NAAZ USMANI

Petitioner(s)

VERSUS

DR. SAJID HUSSAIN

Respondent(s)

ORDER

The petitioner – wife has filed this Transfer Petition seeking transfer of **OS No. 91 of 2023** titled as “**Sajid Hussain Vs. Naaz Usmani**” from the Family Court, Chennai to the Family Court at Saket, New Delhi.

Vide order dated 16.08.2023 passed by this Court, the parties were referred for mediation to the Supreme Court Mediation Centre to mediate the issues and for settlement. As per the report dated 13.10.2023 sent by the Supreme Court Mediation Centre, mediation remained unsuccessful.

The petitioner-wife contends that the distance between Chennai, Tamil Nadu and Saket, New Delhi is quite far, and there would be great inconvenience for her to attend the proceedings at Chennai, Tamil Nadu.

Having heard learned counsel for the parties and considering the averments made in the Transfer Petition, in our view, it

would be inconvenient to the petitioner (wife), who is staying in Delhi, to attend the proceedings at Chennai, Tamil Nadu.

In view of the foregoing and having considered the facts and circumstances of the case, we deem it appropriate to allow this transfer petition. Accordingly, **OS No. 91 of 2023** titled as **“Sajid Hussain Vs. Naaz Usmani”** is ordered to be transferred from the Family Court, Chennai to the Family Court at Saket, New Delhi.

Needless to observe that the transferee court may allow the presence of the respondent (husband) on virtual platform without insisting for his presence on every date until required necessarily.

Let the records of the case be transferred to the transferee court without delay and an intimation be sent to both the courts through e-mail for compliance.

The Transfer Petition is, accordingly, allowed.

Pending application(s), if any, shall stand disposed of.

.....**J.**
[J. K. MAHESHWARI]

.....**J.**
[K. V. VISWANATHAN]

NEW DELHI;
DECEMBER 06, 2023.

ITEM NO.10

COURT NO.11

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 1520/2023

NAAZ USMANI

Petitioner(s)

VERSUS

DR. SAJID HUSSAIN

Respondent(s)

(IA No. 117186/2023 - STAY APPLICATION)

Date : 06-12-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Osama Suhail, Adv.
Mr. Samama Suhail, Adv.
Ms. Aishwarya Raj, Adv.
Ms. Anushka Sharma, Adv.
Mr. Abhishek Sharma, AOR

For Respondent(s) Mr. Mohd. Saquib Siddiqui, AOR
Mr. Fahimuddin Ahmed, Adv.
Mr. Aquib Ahmed, Adv.
Mr. Bilal Mansoor, Adv.
Ms. Srishti Kasana, Adv.
Mr. Amod Kumar Bidhuri, Adv.
Ms. Priyanka Singh, Adv.
Mr. Yudhister Bharadwaj, Adv.
Ms. Sunita Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Transfer Petition is allowed in terms of the signed order.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER

(Signed order is placed on the file)